

O.A. No.571/2011

ORDER DATED 7th OF SEPTEMBER, 2011

Nanda Naik.....Applicant
V/s.

Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

&

HON'BLE MR. A.K. PATNAIK, MEMBER JUDICIAL.

Heard Sri N.R. Routray, Ld. Counsel for the applicant and Sri S.B. Jena, Ld. Addl. Standing Counsel for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following relief:-

“(a) To direct the Respondents to pay the revised pension and commuted value of pension in view of the financial upgradations granted under MACP Scheme.”

3. It is the contention of the applicant that initially he joined as Safaiwala w.e.f. 14.02.1966. After rendering 42 years of regular service without any promotion he retired from service on 30.06.2009 attaining the age of superannuation. Although the applicant has been granted 1st, 2nd & 3rd financial upgradation but the revised pension and commuted value of pension by virtue of the financial upgradations granted under MACP Scheme has not been extended to the applicant hence he preferred representation dated 12.01.2011 vide Annexure-A/3 to Respondent No.3 which is pending till date.

4. Sri Routray, Ld. Counsel for the applicant submits that since the representation dated 12.01.2011 vide Annexure-A/3 is pending at this stage he will be satisfied if a direction is issued to

Respondent No.3 to consider the representation dated 12.01.2011 vide Annexure-A/3 and dispose of the same with a reasoned/speaking order within a specific time frame.

5. Accordingly, as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.3 is directed to consider and dispose of the pending representation dated 12.01.2011 vide Annexure-A/3 and pass a speaking & reasoned order within a period of 45 days from the date of receipt of copy of this order under intimation to the applicant.

6. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

7. Send copy of this order along with copy of the O.A. to Respondent No.3 at the cost of the applicant for compliance. Sri Routray Ld. Counsel for the applicant undertakes to deposit the postal requisites by tomorrow. Free copies of this order be also made over to the Ld. Counsel for the parties.


MEMBER JUDL.


MEMBER ADMN.

K.B